GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:5593 ANSWERED ON:28.04.2015 PROTECTION OF DIFFERENTLY ABLED Chaudhary Shri P.P.

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the existing provisions for the protection of disabled population living in shelter homes run by the Government, Reform Centres, Shelter Homes run by the Non -Governmental Organisations, mental asylums, beggar colonies, jails etc.;
- (b) whether any Committee has been constituted to monitor their condition and if so, whether the said Committee visited these places;
- (c) if so, the details thereof; and
- (d) the details of centralized information regarding legal assistance available to and within the access of these vulnerable citizens?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHANPAL GURJAR)

- (a) Relief to the persons with disabilities is a State subject. However, the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 is the principal legal framework for the empowerment of persons with disabilities. As per the provisions of the said Act, the State Governments are responsible for grant of certificate of registration to the institutions for persons with disabilities and their safety.
- (b) No Sir.
- (c) Does not arise in view of (b) above.
- (d) The Ministry does not compile information relating to legal assistance made available by the States to persons with disabilities.